NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1392/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017

NAME OF THE PARTIES: Banswara Syntex Ltd.

V/s

Samarat Gems Impex Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1. M9	AjitAnekay	Adv. 509	Ar
Hr.	Sagaer thanking	operational	Ac
HS.	Anushree.P.	Creditor.	
ilb	Auris hegal		

ORDER CP 1392/I&BC/NCLT/MB/MAH/2017

- This is the Petition under section 9 being Operational Creditor for an outstanding Debt of Rs.41 lakhs (approximately). Name of the IRP yet to be proposed.
- 2. The Learned Counsel has stated that the Petition has been served upon the Debtor. There is no reply objecting the Debt. It is directed that the Affidavit of service of the Petition along with proof of service is to be placed on record. The Petitioner is also directed to intimate the next date of hearing to the Respondent and place on record the service of intimation.
- 3. For further hearing, the matter is listed for **24.01.2018**.



